

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY NINTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 26171 OF 2011

Between:

1. P.Satyanarayana Yadav, S/o Late Sri Venkaiah, aged about 60 years, Occ: Business R/o Shamshabad Village and Mandal, Ranga Reddy District.
2. P.Prasad @ P.V.Ramulu, S/o late Sri Venkaiah, aged about 55 years, Occ: Retired Employee, R/o Shamshabad Village and Mandal, Ranga Reddy District.
3. P.Rama Rao, S/o Late Sri Gandaiah, aged about 52 years, Occ: Govt., employee R/o H.No.23-5-749/50, Inside Laldarwaza, Hyderabad.
4. P.Laxman Rao, S/o Late Sri Gandaiah aged about 52 years, Occ: Govt. Employee R/o H.No. 23-5-749/50, Inside Laldarwaza, Hyderabad.
5. P.Krishna, S/o late Sri Gandaiah, aged about 50 years, Occ: Govt. Employee R/o H.No. 23-5-749/50, Inside Laldarwaza, Hyderabad.
6. P.Narsimha Yadav, S/o late Sri Kistaiah, aged about 52 years, Occ: Business R/o Shamshabad Village and Mandal, Ranga Reddy District.
7. P.Satyanarayana Yadav, S/o Late Sri Kistaiah, aged about 50 years, Occ: Govt Employee R/o Shamshabad Village and Mandal, Ranga Reddy District.
Represented by GPA Holder of P1 to P7
8. Mr. Shivaiah @ Shivudu @ Shiva Kumar Yadav, S/o late Sri Kistaiah, aged about 45 years, R/o Shamshabad Village and Mandal, Ranga Reddy District.

...PETITIONERS

AND

1. The Collector, At Lakdi Ka Pool, Ranga Reddy District, Hyderabad.
2. The Revenue Divisional Officer, Shamshabad Mandal Ranga Reddy District.
3. The Tahsildar, Shamshabad Mandal, Ranga Reddy District.
4. The Land Acquisition Officer, International Airport, At Collectorate Shamshabad Mandal, At Lakdi Ka Pool, Ranga Reddy District, Hyderabad.
5. Syed Abdul Kareem, S/o late Gulam Mohiuddin, aged about 55 years, Occ: Business/Agriculture
6. Khwaja Moinuddin, S/o Shah Mohiuddin aged about 61 years, Occ:Agriculture

7. Syed Afsar, S/o Shah Mohiuddin aged about 56 years, Occ:Agriculture
 8. Syed Siddiqui, S/o Shah Mohiuddin aged about 51 years, Occ:Agriculture
 9. Syed Abdul Quddus, S/o late Mohd. Abdul Raheem aged about 57 years, Occ:Agriculture
 10. Syed Abdul Lateef, S/o Late Mohd. Abdul Raheem aged about 51 years, Occ:Agriculture
 11. Syed Abdul Samad, S/o Late Mohd. Abdul Raheem aged about 49 years, Occ:Agriculture
 12. Syed Abdul Azeem, S/Petitioner late Sd. Abdul Raheem aged about 47 years, Occ:Agriculture
 13. Syed Abdul Saleem, S/o Abdul Raheem aged about 41 years, Occ:Agriculture
 14. Syed Abdul Sami, S/o Abdul Raheem aged about 39 years, Occ:Agriculture
- All No.5 to 14 are R/o H.No.4-3, Shamshabad, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or orders one in the nature of writ of mandamus by declaring the inaction of the Respondents for not disposing off the representations dated-05.08.2011 and 06.08.2011 made to Respondents 1 to 4 for referring the matter to the Hon'ble Civil Court U/s 30 of the land Acquisition Act and also to Pay/grat any compensation respect of the land bearing Sy.Nos.204 to 211 of Peddagollapally (Sy.Nos.1 to 8 of Khajaguda) Village, Shamshabad Mandal, Ranga Reddy District, total admeasuring Acs.35-37, situated at Peddagollapally Village, Shamshabad Mandal of Ranga Reddy District to respondents 5 to 14 and declare the same as illegal, arbitrary, violation of principles of natural justice and against the law.

I.A. NO: 2 OF 2011(WPMP. NO: 32301 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.4 not to pay any compensation to respondent No.5 to 14 in respect of the lands bearing Sy.Nos.204 to 211 of Peddagollapally (Sy.Nos.1 to 8 of Khajaguda) Village, Shamshabad Mandal, Ranga Reddy District, total admeasuring Acs.35-37, situated at Peddagollapally Village,

Shamshabad Mandal of Ranga Reddy District as objection petition under section 30 of L.A Act filed by the Petitioner on 5-8-2011 and 6-8-2011 is pending before the Respondents No.1 to 4 and pending disposal of the writ petition.

**Counsel for the Petitioners: SRI HARSHA AGARWAL, REP. FOR
SRI SURESH SHIV SAGAR**

**Counsel for the Respondent No.1 to 4: SRI POTTIGARI SRIDHAR REDDY, SPL.
GP REP. FOR ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26171 of 2011

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Harsha Agarwal, learned counsel represents Mr. Suresh Shiv Sagar, learned counsel for the petitioners.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of the learned Advocate General for the State of Telangana appears for respondents No.1 to 4.

2. In this writ petition, the petitioners have prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Court may be pleased to pass an order or orders one in the nature of writ of mandamus by declaring the inaction of the Respondents for not disposing off the representations dated 05.08.2011 and 06.08.2011 made to Respondents 1 to 4 for referring the matter to the Hon'ble Civil Court U/s 30 of the Land Acquisition Act and also not to pay/grant any compensation in respect of the

land bearing Sy.Nos.204 to 211 of Peddagollapally (Sy.Nos.1 to 8 of Khajaguda) Village, Shamshabad Mandal, Ranga Reddy District, total admeasuring Acs.35-37, situated at Peddagollapally Village, Shamshabad Mandal of Ranga Reddy District to respondents 5 to 14 and declare the same as illegal, arbitrary, violation of principles of natural justice and against the law and pass such other order or orders as this Court may deem fit in the circumstances of the case.”

3. We have heard learned counsel for the parties at length.
4. Learned Special Government Pleader submits that suitable action on the representation submitted by the petitioners shall be taken, if not already taken, within a period of two months from today by a speaking order.
5. The aforesaid submission is placed on record.
6. Accordingly, the Writ Petition is disposed of with the direction to the Land Acquisition Officer to decide the representation submitted by the petitioners, if not already

decided, within a period of two months from the date of receipt of a copy of this order.

7. It is made clear that this Court has not expressed any opinion on the merits of the case.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

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SECTION OFFICER

To,

1. The Collector, At Lakdi Ka Pool, Ranga Reddy District, Hyderabad.
2. The Revenue Divisional Officer, Shamshabad Mandal Ranga Reddy District.
3. The Tahsildar, Shamshabad Mandal, Ranga Reddy District.
4. The Land Acquisition Officer, International Airport, At Collectorate Shamshabad Mandal, At Lakdi Ka Pool, Ranga Reddy District, Hyderabad.
5. One CC to SRI SURESH SHIV SAGAR, Advocate [OPUC]
6. One CC to SRI R.SATYANARAYANA REDDY, Advocate [OPUC]
7. Two CCs to GP FOR LAND ACQUISITION, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

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HIGH COURT

DATED: 29/10/2024

ORDER

WP.No.26171 of 2011



**DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

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25/1/25